## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



C.P No. 1095/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES:

Punjab National Bank

V/s.

Anand Distiller Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	. NAME	DESIGNATION	SIGNATURE
1)	S.D. Khati Adv	Corp. Debtor	Andrani
2)	S. M. Fulali	C Pr D. borns	- fulas
3.	Pankaj Vijaga ilb Intralegal Athul Laji	Adv. For Financial	
4.	Athul Laji ilb Introlega	J Creditor	Mul

## **ORDER**

## CP No.1095/I&BP/NCLT/MB/MAH/2017

Since the Petitioner side has not filed Certificate under Bankers Books Evidence Act, the Petitioner side is peremptorily directed to file the same by tomorrow, failing which order will be pronounced on the submissions already made by both the parties.

List this matter on 3.1.2018.

Sd/-V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)